

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. NO.060/000023/2014      Decided on: 13.01.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mrs. Rajwant Sandhu, Member (A)**

V.K. Godwal, Junior Asstt.(Retd ), H. No. 861, Sector 47-A, Chandigarh.

**.....Applicant**

**Versus**

1. Union of India through Home Secretary, U.T. Chd.
2. Government Museum and Art Gallery, Chandigarh through its Director
3. The Director, Govt. Museum and Art Gallery, Chandigarh.

**.....Respondents**

Present: Mr. Vikramjeet Singh, counsel for the applicant  
Mr. Aseem Rai, counsel for the respondents

**Order (Oral)**

**BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)**

1. Heard.
2. By means of the present O.A., the applicant has sought issuance of a direction to the respondents to release the Death-cum-Retirement-Gratuity along with 18% interest.
3. Learned counsel for the applicant submits that the applicant retired on 30.04.2011 on attaining the age of superannuation. Though the other retiral benefits have been released to the applicant, the amount of DCRG has

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been withheld by the respondents without any reason. For the release of DCRG amount, the applicant made a representation dated 13.02.2012 (Annexure P-6) followed by another representation dated 29.03.2012 (Annexure P-8), but no decision thereon has yet been taken.

4. Learned counsel for the applicant makes a statement at the Bar that the applicant would be content if a direction is issued to the respondents to consider and take a view on the claim of the applicant within a stipulated time.
5. In view of the limited prayer made by the learned counsel for the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Aseem Rai, learned Standing Counsel for the respondents, who is having advance notice, appears. He states that he has no objection to the disposal of the case in the requested terms.
6. Accordingly, we dispose of the O.A, without going into the merits of the case, with a direction to the Competent Authority amongst the respondents to take a view on the representations of the applicant within a period of six weeks from the date of receipt of a copy of this order. If the applicant is found entitled to the claimed benefit, the

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same be released to him along with permissible interest thereon. In case, the claim of the applicant does not find favour with the respondents, a reasoned and speaking order be passed, with a copy in advance to the applicant.

7. No costs.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: Chandigarh**  
**Dated: 13.01.2014**

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